

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.221
CAA-118(ND)/2022

IN THE MATTER OF:

M/s. Lucideus Tech Pvt Ltd. AND Safe Technology India Pvt Ltd.

... APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: PCAAbhishekNahta, AdvRishabhSachdeva,
AdvRaveenaPaniker

For the RD

: Ms. Shankari Mishra, Advocate for RD

For the OL

: Adv. HemlataRawat Adv. AayushmaanVatsyayana

ORDER

The OL's report has been filed and there are no objections by the OL. Ms. Shankari Mishra, Ld. Proxy Counsel appearing for the RD has brought our attention to paragraph 4 and 5 of the report submitted by the ROC and submitted that since the Income Tax Department has been set Ex-Parte the issues raised therein with respect to Income Tax liabilities may be considered.

Order **reserved.**

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)